

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1688  
ANSWERED ON FRIDAY, THE 27<sup>TH</sup> JULY, 2018  
[SHRAVANA 5, 1940 (SAKA)]**

**UPDATING OF INFORMATION ON DIRECTORS OF COMPANIES**

**QUESTION**

**1688. ADV. M. UDHAYAKUMAR:**

**Will the Minister of CORPORATE AFFAIRS**

**कारपोरेट कार्य मंत्री**

**be pleased to state:**

- (a) whether the Government will soon ask the company secretary and chartered accountant of the companies concerned to update the information related to their directors at the time of filing of annual reports and if so, the details thereof; and
- (b) whether the Government is expecting more than 30 lakh companies and directors to register and if so, the details thereof ?

**ANSWER**

**THE MINISTER OF STATE FOR LAW AND  
JUSTICE AND CORPORATE AFFAIRS  
CHAUDHARY)**

**(SHRI P. P.**

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी. पी. चौधरी)

**(a) No, Madam**

**(b) Ministry of Corporate Affairs vide notification dated 5<sup>th</sup> July, 2018 has inserted rule 12A in Companies (Appointment and Qualification of Directors) fourth Amendment Rules, 2018, stating that every individual who has Director Identification Number (DIN) as on 31<sup>st</sup> March of a financial year as per the rules, shall submit e-form DIR-3-KYC to Central Government on or before 30<sup>th</sup> April of immediate next financial year. Since this amendment has come into force on 10<sup>th</sup> July 2018 only, the deadline for the current year has been fixed as 31<sup>st</sup> Aug, 2018. It is estimated that over 30 lakh active DIN holders will be required to undertake the compliance.**

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